

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 888 of 2020**

**In the matter of:**

**D.K. Mohanty** **....Appellant**  
**Vs.**  
**Jai Balaji Industries & Anr.** **....Respondents**

**With**  
**Company Appeal (AT) (Insolvency) No. 889 of 2020**

**In the matter of:**

**D.K. Mohanty** **....Appellant**  
**Vs.**  
**Jai Balaji Industries & Anr.** **....Respondents**

**Present:**

**Appellant:** **Mr. Tushar Mehta, Solicitor General of India, Ms. Surekha Raman, Mr. Dileep Poolakkot, Advocates.**

**Respondents:** **Mr. Diwakar Maheshwari, Mr. Aditya V. Singh and Ms. Pratiksha Mishra, Advocates for R1.  
Mr. Santosh Choraria, Mr. Rahul Auddy, Advocates for R2**

**ORDER**  
**(Through Virtual Mode)**

**24.03.2021:** These Appeals are assigned to Court No.III, where these shall be taken up for hearing on **6<sup>th</sup> April, 2021 at 02:00 PM.**

Cont'd..../

Interim direction to continue.

**[Justice Bansi Lal Bhat]**  
**Acting Chairperson**

**[Dr. Ashok Kumar Mishra]**  
**Member (Technical)**

*Ash/GC*  
*Company Appeal (AT) (Insolvency) No. 888 of 2020 &*  
*Company Appeal (AT) (Insolvency) No. 889 of 2020*